

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH
COURT-IV

28. IA 2567(MB)2023
IN
C.P. (IB)/488(MB)2022

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **10.07.2024**

Name of the Party: Piramal Capital & Housing
Finance Limited
Vs
Nikhil R. Mansukhani

Section 95(1) of Insolvency and Bankruptcy Code, 2016, Rule 11 of NCLT Rules, 2016

ORDER

1. Mr. Akash Agarwal, Ld. Counsel for the Financial Creditor present through physical mode. Ms. Ruchita Jain, Ld. Counsel for the Personal Guarantor present through virtual mode.
2. Both the Counsel present and submit that the matter is settled between the parties and the consent terms executed on 26.04.2024. Hence, the Financial Creditor seeks leave of the Court and withdraw of the caption Petition.
3. In view of consent terms, the present captioned Petition i.e. C.P. (IB)/488(MB)2022 is **dismissed** as not pressed.
IA 2567(MB)2023
4. In view of dismissal of the captioned Petition, the present Application becomes infructuous.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

/Dubey/

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)